

विकास कार्य में द्वीप समूह के विकास के लिये एक अलग प्राधिकार स्थापित करना आवश्यक नहीं समझा जाता है।

2. भौतिक स्थिति; इन सांख्यिकी विवरणों और परिस्थिति संबंधी विचार कुछ ऐसे मुख्य तत्व हैं जिनको इन द्वीप-समूहों के विकास के नियोजन के समय ध्यान में रचना हाता है। परिवहन और संचार के सुधार, अन्य मूल रचनात्मक सुविधाओं की व्यवस्था और परिस्थिति के संतुलन पर प्रभाव डाले बिना इन संसाधनों के उपयोग पर बल दिया नवा है। केंद्रीय सरकार के सभी संबंधित मंत्रालय इन कार्यक्रमों में संबंधित हैं। प्रशासन को अधिक सक्रियता दी गई है ताकि वह अधिक तत्परता और कारगर रूप से विकास कार्यक्रमों को संचार और कार्यान्वित कर सके। द्वीप समूह के प्राकृतिक साधनों का उपयोग करने के लिए स्वयं-माला नियमों के अंतर्गत भी सरकार ध्यान दे रही है।

#### Co-operative Production-cum-Marketing Plan for Coir Industry..

\*156. SHRI E. K. IMBICHIBAVA:  
SHRI M. M. LAWRENCE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Sixth Five Year Plan has any programme for the designing of a cooperative production-cum-marketing frame alongwith the States to help the disadvantaged sections engaged in coir industry;

(b) if so, details of the said plan; and

(c) if not, the reasons for the same?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) The Sixth Plan outlay in the Central Sector for the development of the coir industry is Rs. 15 crores. Out of this, an amount of Rs. 9.5 crores is earmarked for co-operativisation of the coir industry. This co-operativisation scheme is designed to cover share

capital assistance, marketing assistance, managerial assistance and assistance for modernisation of equipment.

(c) Does not arise.

#### Pollution of River Chaliary by Gwalior Rayons

\*157. SHRI V. S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the growing menace of pollution of the Chaliar River in Kerala, by the effluent from Gwalior Rayons Mavoor; and

(b) if so, the steps proposed to be taken in this regard?

THE PRIME MINISTER (SHRI MATI INDIRA GANDHI): (a) Yes, Sir.

(b) The Undertaking had been directed by the State Board for Prevention and Control of Water Pollution to put up adequate effluent treatment plant so that the effluents conform to the standard, prescribed by the State Board. The Undertaking had also been directed to discharge treated effluents at a distance of 6.4 Km downstream of the Factory site. For failure to comply with these directions, the State Board has launched prosecution against the Undertaking in the Court of Law under the Provisions of the Water (Pollution Control) Act, 1974.

#### District Level Planning Machinery in States

\*158. SHRI SONTOSH MOHAN DEV:

SHRI RAMAVATAR SHASTRI:

Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission had approved a scheme to strengthen district level Planning machinery in the States to